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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-3063/91

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, MEMBER(A)

New Delhi this the 15th day of November, 1996.

Shri Chander Pal,  
S/o Shri Kali Charan,  
C/o Shri B.S. Maine,  
240, Jagriti Enclave,  
Vikas Marg Extension,  
Delhi-110092. .... Applicant

(through Sh. B.L. Madhok, proxy counsel for  
Sh. B.S. Maine, advocate)

versus

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi. .... Respondents

(through Shri P.S. Mahendru, advocate)

The application having been heard on 15.11.1996 the  
Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair(J), Chairman

Applicant prays for a direction to  
respondents to declare the result of a screening test  
undertaken by him. Respondents submit that the result  
was not declared as disciplinary proceedings were  
pending against applicant. It is submitted further  
that the proceedings have concluded with the imposition  
of a penalty of withholding of two increments. That  
was a long time ago. Respondents will examine the case  
of applicant as of now, pass a speaking order  
thereafter, and communicate the same to applicant

(10)

within six weeks from today. With this direction, we dispose of the application. No costs.

Dated, the 15th day of November, 1996.



(S.P. Biswas)  
Member(A)



(Chettur Sankaran Nair(J))  
Chairman

/vv/